

the International and the national loans and contributions in respect of the proposed Industrial Credit and Investment Corporation?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): The only guarantee by Government will be for the loan that may be given by the International Bank. Such loans have to be guaranteed by the Member Governments under the Articles of the Bank's Agreement.

Any other loan or contribution, national or international, will not be guaranteed or underwritten.

Shri K. P. Tripathi: In view of the fact that Government have not been consulted in the matter of the appointment of Mr. Beale and in view of the fact that the Government have no director on the Board, am I to understand that it is Government's policy to incur liabilities on public finances for the purpose of promoting private profits?

The Minister of Finance (Shri C. D. Deshmukh): It is not a fact that Government have not been consulted in regard to the appointment of Mr. Beale. Informal consultations did take place. It is also not a fact that Government do not intend to appoint a director. A nomination has been made and will be announced in due course.

WRITTEN ANSWERS TO QUESTIONS

PUBLICATION OF CENTRAL ACTS

***1439. Shri S. V. L. Narasimham:** Will the Minister of Law be pleased to state:

(a) whether representations have been received for compilation and publication by Government of an All India Code of Central Acts which are in force; and

(b) if so, what action Government propose to take in the matter?

The Minister in the Ministry of Law (Shri Pataskar): (a) No.

(b) Does not arise.

FINANCIAL ASSISTANCE (ORISSA)

***1442. { Shri K. C. Jena:
Shri Lokenath Mishra:**

Will the Minister of Education be pleased to state:

(a) whether any representations had been made by the Government of Orissa to the Central Government for assistance on the following items of expenditure after the abolition of Zamindari in the State:

(i) improvement in Primary Education;

(ii) improvement in Secondary Education by introducing diversified courses and science in the Schools;

(iii) Training of the illiterate adults; and

(b) if so, the amount of assistance sought and the amount sanctioned by the Central Government in this regard?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) and (b). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 16.]

OPIUM

***1447. Shri Bheekha Bhai:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government have received a number of representations from opium cultivators from Rajasthan and Madhya Bharat against the restrictive order issued to them; and

(b) if so, the reasons for the issue of the order?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): (a) and (b). No new restrictive orders were issued to opium cultivators in Rajasthan and Madhya Bharat this year, but the principles with regard to licensing of cultivators formulated last year are being followed this year also. Some representations have been received from opium cultivators and these are under consideration.